

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 2505**

TO BE ANSWERED ON WEDNESDAY, THE 30TH NOVEMBER, 2016

Morning/Evening Courts

2505. SHRI LAXMAN GILUWA:

Will the Minister of LAW & JUSTICE be pleased to state:

- (a) whether the working hours have been increased through morning shift/evening shift/innings courts for the speedy disposal of pending cases as per Thirteenth Finance Commission recommendations;**
- (b) if so, whether the courts are facing a lot of difficulties in the above mentioned system;**
- (c) if so, the details of these problems;**
- (d) the effective steps taken by the Government to remove these problems; and**
- (e) the reasons for not considering the option of cutting the summer vacations in the courts to increase the working hours?**

**A N S W E R
MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (e): The duration of working hours/vacations in the Morning/Evening Court is regulated by the Rules/Procedures framed by the concerned High Court. After the conclusion of the tenure of the 13th Finance Commission all such Courts have been discontinued in all the States except in Andhra Pradesh, Delhi, Telangana and Tamil Nadu. In the Joint Conference of Chief Ministers of States and Chief Justices of High Courts held on 24th April, 2016 it was resolved that Morning/Evening Courts could be manned by retired judges before 10 A.M. and after 4 P.M. They could utilise the existing judicial infrastructure like court room, clerk, and furniture.
